

IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH, HYDERABAD

CP (IB) No.228/2016  
(TP (HCW)/71/HDB/2017

U/s 433 (e) & (f), 434 (1) (a) & 439 (1) (b)  
of the Companies Act, 1956 R/w Rule 95  
Companies (Court) Rules, 1959

In the matter of

M/s Panorama Papers Private Limited  
501 & 502, HGH Residency  
6-2-1/15, Lakdikapool  
Hyderabad - 500 004

...Petitioner

Versus

The Sirpur Paper Mills Ltd  
5-9-22/1/1, 1<sup>st</sup> Floor  
Ashoka Chambers, Adarshnagar  
Hyderabad - 500063

CERTIFIED TO BE TRUE COPY  
OF THE ORIGINAL

OR

Corporate Office at Sirpur House  
Plot No.39, Sector 44  
PO: Gurgaon - 122003

...Respondent

Date of order: 28.07.2017



CORAM

Hon'ble Shri Rajeswara Rao Vittanala, Member (Judicial)

Parties / Counsels Present

For the Petitioner:

Shri L Pradhan Kumar, Shri B.V. Pada

For the Respondent : Shri CH Kameswara Rao, Advocate  
Shri K.N. Sesha Gopal, Manager (party-  
in person)

Per: Rajeswara Rao Vittanala, Member (Judicial)

### ORDER

1. The present Company Petition bearing CP No.228 of 2016 is filed by M/s Panorama Papers Private Limited, under Sections 433 (e) & (f) and 439 (1)(b) of the Companies Act, 1956 R/w Rule 95 of Companies (Court) Rules, 1959, by M/s Panorama Papers Private Limited (Petitioner), by seeking order to wind up the Company viz. the Sirpur Paper Mills Limited (Respondent) in accordance with the provisions of the Companies Act, 1956 and the Rules made thereof.
2. The case was initiated before the Hon'ble High Court of Judicature at Hyderabad, and transferred to this Tribunal on 07.03.2017, it is received in this Tribunal on 31.03.2017, in pursuant to the orders issued by the Ministry of Corporate Affairs, New Delhi on 07.12.2016, as the notice was not yet ordered. Subsequently, the case was listed on various dates before this Tribunal for final hearing viz. 07.04.2017, 18.04.2017, 24.04.2017, 12.05.2017, 15.05.2017, 14.06.2017, 30.06.2017, 18.07.2017, 19.07.2017, 20.7.2017, 26.07.2017 & today, at the request of the Learned Counsels.
3. Heard Shri L Pradhan Kumar, Shri B.V. Papa Rao for Shri



for the Respondent and Shri K.N. Sesha Gopal, Manager of the Respondent Company.

4. During the course of the hearing, the Learned Counsel for the Petitioner vide his memo dated 28.07.2017 seeks permission to withdraw the present Company Petition by granting leave to file a fresh company petition for the same cause of action. Shri K.N. Sesha Gopal, Manager of the Respondent Company has no objection for the same.
5. In view of the facts and circumstances of the case, the present Company Petition bearing CP No. 228/2016 {TP(HCW)/71/HDB/2017} is disposed of as withdrawn, by reserving right to the Petitioner to file a fresh Company Petition for the same cause of action in accordance with law.
6. No orders as to costs.



ERTIFIED TO BE TRUE COPY  
OF THE ORIGINAL

*Sd/-*  
RAJESWARA RAO VITTANALA  
MEMBER (JUDICIAL)

*for* Dy. Regr./Asst. Regr./Court Officer/  
National Company Law Tribunal, Hyderabad Bench

प्रमाणित प्रति  
CERTIFIED TRUE COPY

केस संख्या  
CASE NUMBER... CP(2) NO. 228/2016 (TP(HCW)/71/HDB  
निर्णय का तारीख  
DATE OF JUDGEMENT... 28.7.2017  
प्रति तैयार किया गया तारीख  
COPY MADE READY ON... 23.10.2017